

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.33/Chd/Hry/2017.

In the matter of:

M/s Aggcon Equipments International (P)Ltd.

....Petitioner/Operational Creditor.

Versus.

M/s Isolux Corsan India Engineering & Construction Pvt. Ltd.

....Respondent/Corporate Debtor.

Present: Mr.Ashok Kumar Jindal, Advocate for
petitioner/Operational Creditor.
None for Respondent/Corporate Debtor.

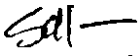
This is a petition under Section 9 of the Insolvency & Bankruptcy Code, 2016. Learned counsel for the petitioner submits that the name of the Interim Resolution Professional has not been proposed. Further the learned counsel contends that along with the demand notice, all the invoices were sent to the respondent and reply thereto has been sent by the respondent disputing the claim despite the fact that there is an acknowledgement of the outstanding dues, as per documents Annexures P-7, P-9 and P-10. Learned counsel would further contend that the copy of the petition along with the entire paper book was despatched to the respondent by registered post on 15.06.2017 and the petitioner has also attached the track report in proof of the delivery of the item at the registered office of the company.

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Deepak

Notice of the hearing of this petition to the respondent for 10.07.2017. The petitioner would collect the notices from the registry along with two extra copies of the petition and despatch one notice forthwith by speed post to the respondent and another copy of notice for service of the respondent dasti. The petitioner is further directed to file an affidavit stating the compliance along with the track report and the summons served upon the respondent along with the affidavit at least one day before the date fixed. The matter be listed on 10.07.2017 for arguments.

The petitioner is further directed to file an affidavit by the next date with regard to the authenticity of the track report, photo copy of which is attached regarding the delivery of the copy of petition along with the entire paper book already delivered on 19.06.2017 at the registered office of the respondent company.



(Justice R.P. Nagrath)
Member (Judicial)

July 03, 2017.
Ashwani